

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH
ORIGINAL APPLICATION NO. 180/00804/2018**

Friday, this the 28th day of September, 2018

CORAM

**HON'BLE MR.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER
HON'BLE MR.ASHISH KALIA, JUDICIAL MEMBER**

Cijila Antony, Aged 29 years
Postal Assistant
Ollur Post Office, Ollur-680 306
("Horizon", Arangassery House,
Azhikoden Road, Kuriachia Thuruthu,
Kuriachira P.O, Trichur – 680 006)

... **Applicant**

[By Advocate Mr.C.J.Joy]

V.

1. Senior Superintendent of Post Offices
Department of Posts, Thrissur Division
Thrissur – 680 001
2. The Postmaster General & Appellate Authority
Central Region, Kochi
3. Secretary to Government
Department of Posts
Ministry of Communications & Information Technology (Govt of India)
Dak Bhavan, New Delhi – 110 116

... **Respondents**

(By Advocate Mr.P.G.Jayan,ACGSC)

This application having been finally heard on 28.9.2018, the Tribunal on the same day delivered the following in the open court.

O R D E R (ORAL)

Per: MR.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER

Learned counsel for the applicant submits that the applicant will be satisfied if an expeditious decision will be taken on the appeal submitted by her to the 2nd respondent, a copy of which is available at Annexure A-6. Accordingly, we direct respondent no.2 to take a considered view on Annexure

A-6 appeal stated to have been filed on 13.9.2018. The appeal is to be disposed of through a speaking order taking into consideration all the arguments raised in the appeal within 10 days from the date of receipt of a copy of this order.

2. The Original Application is disposed of as above. No costs. Issue a copy of this order to learned counsel for the respondents today by hand.

(ASHISH KALIA)
JUDICIAL MEMBER

(E.K.BHARAT BHUSHAN)
ADMINISTRATIVE MEMBER

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List of Annexures

Annexure A1 - True copy of the Office Memorandum No.13018/2/2008-Estt.(L) dated 11.9.2008

Annexure A-2 - True copy of application dated 16.7.2018 submitted by the applicant to the 1st respondent for Child Care Leave

Annexure A-3 - True copy of representation dated 16.7.2018 submitted by the applicant to the 1st respondent along with Annex A2 application

Annexure A-4 - True copy of the order dated 10.8.2018 in O.A No.699/2018 of this Tribunal

Annexure A-5 - True copy of the order 16.8.2018 of the 1st respondent disposing of Annexure A-2 application

Annexure A-6 - True copy of the appeal submitted by the applicant to the 2nd respondent challenging Annexure A-2 order

Annexure A-7 - True copy of the application dated 15.9.2018 submitted to the 1st respondent for a extension of CCL

Annexure A-8 - True copy of the judgment dated 15.4.2014 passed by the Hon'ble Supreme Court in Civil Appeal No.4506 of 2014

Annexure A-9 - True copy of the judgment dated 13.6.2017 in W.P(C) No.18830/2017 passed by the Hon'ble High Court.

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